

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 3638 of 2020

(Manonit Guria Vs. The State of Jharkhand & Ors.)

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

06/ 20.04.2021 In view of the Resolution as contained in Reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, learned Advocates abstained from all Court work.

Vide order dated 04.03.2021, the respondents were directed to file counter-affidavit, but the same has not been filed till date.

Further, three weeks time is granted to respondents for filing counter-affidavit.

Put up this case after three weeks.

(Dr. S.N. Pathak, J.)

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